

\$. L. BHAGAT): Sir, I beg to lay on the Table

I: A copy each (in English and Hindi) of the following papers: —

(i) Annual Report and Audited Accounts of the Padjy Processing Research Centre (Tamil Nadu) Society, Tiruvarur. for the year 1986-87. (ii) Review by Government on the working of the Society. [Placed in Library See No. LT-4939IS7 for (i): ind (ii). II. (1) A copy each (in English and Hindi) of the following Notifica-tioins of the Ministry of Food and Civil Supplies (Department of Civil Supplies), under subsection (4) of section 83 of the Standards of Weights and Measures Act. 1976: — (i) G. S. R. No. 619(E), dated the 1st July. 1987, publishing the Standards of Weights and Measures (General) Rules, 1987. (ii) G. S. R. No. 730 (E), dated the 25th August. 1987 publishing the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1987.

(2) Statements (in English and Hindi; giving reasons for delay in laying the Notifications mentioned at (1) (i) above.  
[Placed in library See No. LT-4938[ 87 for (1) and (2)]

in, A copy each (in English and Hindi) of the following Notifications of the Food Corporation of Indii under subsection (5) of section 45 of the Food Corporations Act, 1964: — (i) No. 42!F. 27-1179(ES, dated the 3rd September, 1987, publishing the Food Corporation of India (Contributory Provident Fund) Eighth Amcndm: nt) Regulations. 1987. (ii) No. 43[F. No. EP 36 (1)185 dated the 5th October. 1987, publishing the Food Corporation of India (Staff) (Ninty-Seventb Amendment) Regulations, 1987.

[Placed in Library. Sec No. LT-5001187 for'fi) and (ii)]

#### **I. Notifications of the Ministry of Finance (Department of Ee-**

#### **n. The Central Excise (Seventh Amendment)**

#### **III. Delhi Sales Tax (Amendment) Rules, 1987**

THE MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY  
AFFAIRS (SHRI M. M. JACOB): on behalf  
of SHRI B. K. GADHVI I beg co  
lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, together with Explanatory Memoranda on the Notifications: —

(i) G. S. R. No. 851 (E), dated the 12th October, 1987, rescinding Noti fication No. 49/87-Custom' dated the 1st March, 1984. (ii) G. S. R. No. 852(E), dated the 12t October, 1987, amending Noti fication No. 232/87-Customs da ted the 5th June, 1987, so as to substitute the words 'Magnetic tapes other than those for sound recording' by the words 'Mag netic tapes' in the opening portion thereof.

(Si) G. S. R. No. 860 (E), dated the 16th October, 1987, amending Notification No. 155-Customs dated the 1st March, 1986 so as - to enable, in respect of Small Scale Sector Units, the Direcio: of Industries or the Commniis^ ioner of Industries, or any officer not below the rank of Joint Director of Industries, specialty authorised for the purpesj to issue necessary recommendations lor availing the concessional rate of import duty under the said notification.

I'iv) G. S. R. No. 891 (H) dated the- 4th November, 1987 laying down the revised rate of exchange for conversion of Russian Rouble into Indian currency or v'ce-versa, in supersession of Notifica tion No. 27/87-Customs.

[G. S. R. No. 63(E)) dated the 27th January, 1987.  
[Placed in Library. See No. LT-4984(87 for (i) to (iv)]

he says. अतः मैं कहूंगा कि यह दोषों  
क्या बात कर रहे हैं, अदल बिहारो जी।